HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE SIXTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 28499 OF 2019

Between:

K.Srinivasulu, S/o. K.Chennaiah, Aged about 50 years, Occ. Deputy Executive Engineer, MIP (Dindi) Sub Division, Dindi of I.B. Division Devarakonda, Irrigation Circle, Nalgonda, Nalgonda District.

...PETITIONER

AND

1. The Engineer-in-Chief, Irrigation and CAD Department (AW), Errummanzil, Hyderabad.
2. The State of Telangana, Rep. by its Principal Secretary, Irrigation and Command Area Development Department, Secretariat, Hyderabad.
3. The Superintending Engineer, I and CAD Department, Irrigation Circle, Nalgonda, Nalgonda District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents in not placing the petitioner at appropriate place in the seniority list of Deputy Executive Engineer in Zone VI as void, illegal, arbitrary and unconstitutional and consequently direct the respondents to place the petitioner at appropriate place in the seniority list of Deputy Executive Engineer as per the APPSC ranking by following A.P. State and Subordinate Service Rules by taking into consideration of the orders passed by the 2nd respondent in Procgs. No.RC/ENC/B2/19111524/2019, dated 19/11/2019 as well as the orders passed by the Honourable A.P.A.T. in O.A.No.1485 of 2016 dated 19/04/2016.

IA NO: 1 OF 2019

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to consider the representation made by the petitioner dated 28/11/2019 for placing the petitioner at appropriate place in the seniority list of Deputy Executive Engineer as per the APPSC ranking by following A.P. State and Subordinate Service Rules by taking into consideration of the orders passed by the 2nd respondent in Procgs. No.RC/ENC/B2/19111524/2019, dated 19/11/2019 as well as the orders passed by the Honourable A.P.A.T. in O.A.No.1485 of 2016 dated 19/04/2016 pending disposal of the above writ petition.

Counsel for the Petitioner : SRI S.JAGADISH

Counsel for the Respondents: --

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.28499 of 2019

ORDER:

Mr. S. Jagadish, learned counsel for the petitioner.

2. This writ petition was preferred with the following prayer:

> "... to issue writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents in not placing the petitioner at appropriate place in the seniority list of Deputy Executive Engineer in Zone VI as void, illegal, arbitrary and unconstitutional and consequently direct the respondents to place the petitioner at appropriate place in the seniority list of Deputy Executive Engineer as per the APPSC ranking by following A.P. State and Subordinate Service Rules by taking into consideration of the orders passed by the 2nd respondent in Procgs.No.RC/ENC/B2/ 19111524/2019, dated 19.11.2019 as well as the orders passed by the Honourable A.P.A.T in O.A.No.1485 of 2016 dated 19.04.2016."

3. Learned counsel for the petitioner seeks to withdraw the writ petition on written instructions.

4. In view of the request made by the learned counsel for the petitioner, the writ petition is dismissed as withdrawn. No order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-G. JYOTHI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI S.JAGADISH, Advocate. [OPUC]
2. Two CD Copies.

BSK

BS PA

HIGH COURT

DATED:16/10/2025



ORDER

WP.No.28499 of 2019

DISMISSING THE WRIT PETITION
AS WITHDRAWN
WITHOUT COSTS

PA
24/10/25

(A)